

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

**Item No. 128
(IB)-1526(ND)2019**

Under Section: 9 of IBC.

In the matter of:

Amritvani Exim Pvt Ltd

....Applicant

Vs.

Ajanta Offset and Packaging Ltd

....Respondent

Order delivered on 03.09.2019

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)
SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (T)**

For the Applicant : Mr. Kanishk Khetan, Adv.
For the Respondent : Ms. Shivani Kuchhwaha, Adv.
Ms. Anjum Ashtana, Adv.
Ms. Sreenita Ghosh, Adv.

ORDER

Learned counsel for the Corporate Debtor accepts notice and undertakes to file Vakalatnama within three days and reply within ten days. As per the learned counsel of the Corporate Debtor copy of application is not received but the service affidavit filed by the applicant reflects service done in July, 2019. Let reply be filed within ten days, with copy in advance to the other side.

Learned counsel for the applicant states that there is no need for filing rejoinder. Adjourned to 17.09.2019.

**Sd/-
(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)**

**Sd/-
(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

Mukesh

